

30/100

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

5

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4  
( See Rule 42 )

**In The Central Administrative Tribunal**  
GUWAHATI BENCH : GUWAHATI

ORDER SHEET  
APPLICATION NO. 47/2000 OF 199

Applicant(s) *Kolitesh Chandra Singha and ors.*

Respondent(s) *Union of India and ors.*

Advocate for Applicant(s) *Mr. G. N. Bhattacharyya Mr. G. N. Das  
Mrs. N. Devi Mr. B. Chakraborty*

Advocate for Respondent(s) *C. G. Se*

Notes of the Registry	Date	Order of the Tribunal
<p>Deposited vide APO B/D Dated 21-1-2000 457459 21-1-2000</p>	9.2.2000	<p>On the prayer of Mr. A. Deb Roy, Sr. C.G.S.C. two weeks time is allowed to take instructions. List on 23.2.2000 for consideration of Admission.</p> <p><i>lm</i> Member</p>
<p><i>4-4-2000</i> <i>Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.D.</i></p>	23.2.00	<p>On the prayer of the learned counsel for the parties the case is adjourned to 1.3.00 for consideration of admission.</p> <p><i>nkm</i> Member</p>
	8.3.00	<p>Let this case be listed on 15.3.00 for consideration of admission.</p> <p><i>Member (A)</i></p>

Notes of the Registry	Date	Order of the Tribunal
<p>Notice issued to the respondents vide D.Nos 993 to 997 Dtd. 4.4.2000</p> <p><i>24</i> <i>5.4.2000</i></p>	<p>15.3.2000</p>	<p>Heard Mr.G.N.Das learned counsel for the applicant and Mr.A. Deb Roy, learned counsel Sr.C.G.S.C. for the respondents. Mr.Das prays for permission to allow the applicants to file a single application jointly as provided under Rule 4(5)(a) C.A.T(Procedure) Rules 1987. Permission is granted. <del>Learned</del> counsel for both sides. Perused the application. Application is admitted. List for written statement and further order on 26.4.00</p> <p><i>LM</i> <i>MS</i> <i>15/3/2000</i></p> <p style="text-align: right;"><i>[Signature]</i> Member(A)</p>
	<p>26.4.00</p>	<p>No written statement has been submitted. List for hearing on 2.6.00.</p> <p style="text-align: right;"><i>[Signature]</i> Member</p> <p><i>LM</i></p>
	<p>2.6.00</p>	<p>There is no Bench today. Adjourned to 20.6.00</p> <p style="text-align: right;"><i>[Signature]</i> <i>LM</i></p>
<p><u>22-6-2000</u> Written statement has been filed by the respondents No.1-5.</p>	<p>20.6.00</p>	<p>There is no Bench today. Adjourned to 10.7.00</p> <p style="text-align: right;"><i>[Signature]</i> <i>LM</i></p>
<p><i>Asst</i> Notice duly served on Respondent No 4 others are still admitted</p> <p><i>[Signature]</i> 17/7</p>	<p>10.7.00</p>	<p>Present: Hon'ble Mr S. Biswas, Administrative Member</p> <p>None for the applicant. Mr A. Deb Roy, learned Sr. C.G.S.C. is present. The case is adjourned and posted on 31.7.00 for hearing.</p> <p style="text-align: right;"><i>[Signature]</i> Member(A)</p>
	<p>31.7.00 14.8.00</p>	<p>There is no Bench today. Adjourned to 14.8.00 NO Bench. Adj. 11.9.00</p> <p style="text-align: right;"><i>[Signature]</i> <i>LM</i></p>

nkm

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OA 47/2000 3

Notes of the Registry	Date	Order of the Tribunal
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20-9-2000

11.9.00

NO Bench. To be listed on 21.9.00

Written statement has been filed.

21.9.00

Present : Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.

25

25.9.2000

Heard Mr. G.N. Das, learned counsel for the applicants and Mr. A. Deb Roy, learned Sr.C.G.S.C. for the respondents.

Copy of the Indent has been sent to the D/Sec. for issuing the same to the applicant as well as to the Sr.C.G.S.C. for the Respondents.

Hearing concluded. Judgment and order delivered in open Court, kept in separate sheets.

H.P.

Application is disposed of.

Issued vide D/Nos. 1997 W/1998 dt 25.9.2000.

No order as to costs.

  
Vice-Chairman

H.P.

mk



CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A.No.....47..... of 2000.

DATE OF DECISION. 21.9.2000....

Shri Kshitish Chandra Singha & 28 others ----- PETITIONER(S)

Mr. G.K. Bhattacharyya, Mr. G.N. Das, Mrs N. Devi -- ADVOCATE FOR THE,  
& Mr. B. Choudhury. PETITIONER(S)

-VERSUS-

Union of India & Ors ----- RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C. ----- ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble

( D.N. CHOWDHURY )  
VICE-CHAIRMAN

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE

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ADVOCATE FOR THE  
RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUWAHATI BENCH

THE HON'BLE O.A.No..... of

THE HON'BLE

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RESPONDENT(S)

ADVOCATE FOR THE  
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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUWAHATI BENCH

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ADVOCATE FOR THE  
RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUWAHATI BENCH

THE HON'BLE O.A.No..... of

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DATE OF DECISION.....

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PETITIONER(S)

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Judgment ?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORIGINAL APPLICATION NO.47 OF 2000

Date of decision - the 21st September, 2000.

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN.

1. Shri Kshitish Chandra Singha,  
Son of Late Sashi Dhar Singha,  
Head Assistant,  
Office of the Area Organiser, S.S.B.,  
Bomdila, Arunachal Pradesh.
2. Shri Thagi Ram Das,  
Son of Late Bhagi Ram Das,  
U.D.C., Office of the Area Organiser,  
S.S.B., Itanagar, Arunachal Pradesh.
3. Shri Tapan Kumar Das,  
Son of Late Tarini Mohan Das,  
U.D.C., Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
4. Shri Ram Murti Sharma,  
Son of Late Babu Ram Sharma,  
U.D.C., Office of the Sub-Area Organiser,  
S.S.B., Bomdila (A.P.)
5. Shri Nandeswar Thakuri,  
Son of Late Dil Bahadur Thakuri,  
U.D.C., Office of the Sub-Area Organiser,  
S.S.B., Jang (Under AO, SSB, Bomdila)  
(A.P.)
6. Shri Rajesh Nautiyal,  
Son of Late Jyoti Prasad Nautiyal,  
Steno. Grade-III,  
Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
7. Shri Dharam Nath Prasad Mahato,  
Son of Shri Mangal Mahato,  
L.D.C., Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
8. Shri Ram Sewak Sharma,  
Son of Shri Mahabir Sharma,  
Driver, Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
9. Shri Angad Kalita,  
Son of Late Gunadhar Kalita,  
Driver, Office of the Sub-Area Organiser,  
S.S.B., Bomdila (A.P.)

contd ...

10. Shri Jay Prakash Ray,  
Son of Shri Lal Dev Ray,  
Driver, Office of the Sub-Area Organiser,  
S.S.B., Seppa (A.P.)
11. Shri Khandu Sinjoni,  
Son of Late Pem Norbu Sinjoni,  
Peon, Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
12. Shri Dorjee Khandu,  
Son of Late Lama Phuntso,  
Peon, Office of the Sub-Area Organiser,  
S.S.B., Jang (A.P.)
13. Shri Dabu Khawa,  
Son of Late Basha Khawa,  
Peon, Office of the Sub-Area Organiser,  
S.S.B., Bomdila (A.P.)
14. Shri Himandoz Chetry,  
Son of Shri Sher Bhadur Chetry,  
Peon, Office of the Circle Organiser,  
S.S.B., Tawang (A.P.)
15. Shri Laxman Sonar,  
Son of Late Narbir Sonar,  
Peon, Office of the Sub-Area Organiser,  
S.S.B., Bomdila (A.P.)
16. Shri Akan Mazumdar,  
Son of Late Hada Ram Mazumdar,  
Peon, Office of the Circle Organiser,  
S.S.B., Jang (A.P.)
17. Shri Gombu Miji,  
Son of Late Sasho Miji,  
Peon, Office of the Circle Organiser,  
S.S.B., Nafra (A.P.)
18. Shri Koj Tajo,  
Son of Shri Koj Lampong,  
Peon, Office of the Circle Organiser,  
S.S.B., Lumla (A.P.)
19. Shri Tani Puning,  
Son of Late Tame Puning,  
Peon, Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
20. Shri Takar Dafla,  
Son of Late Kauzang Langu,  
Peon, Office of the Circle Organiser,  
S.S.B., Seppa (A.P.)
21. Shri Tabiang Dodum,  
Son of Late Kanai Dodum,  
Peon, Office of the Circle Organiser,  
S.S.B., Bemang (A.P.)

contd ...

22. Shri Jit Bahadur Rai,  
Son of Late Dhanbir Rai,  
Peon, Office of the Sub-Area Organiser,  
S.S.B., Bomdila (A.P.)
23. Shri Pravata Kumar Sahoo,  
Son of Shri Bidyadhar Sahoo,  
Pharmacist, Office of the Area Organiser  
S.S.B., Bomdila (A.P.)
24. Shri Tashi Lama,  
Son of Shri Tula Ram Gurung,  
Driver, Office of the Sub-Area Organiser,  
S.S.B., Jang (A.P.)
25. Shri Tarrang Bayang,  
Son of Late Hama Bayang,  
Chowkidar, Office of the Sub-Area Organiser,  
S.S.B., Seppa (A.P.)
26. Shri Ram Bahadur Sonar,  
Son of Late Mon Bahadur Sonar,  
Chowkidar, Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
27. Shri Tsering Dorjee,  
Son of Late Nhoyten,  
Chowkidar, Office of the Sub-Area Organiser,  
S.S.B., Jang (A.P.)
28. Shri Bol Bahadur Sonar,  
Son of Shri Til Bahadur Sonar,  
Chowkidar, Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)
29. Shri Pradip Gogoi,  
Son of Shri Atul Gogoi,  
Chowkidar, Office of the Sub-Area Organiser,  
S.S.B., Bomdila (A.P.)

(All these applicants are non-executive personnel  
of the Special Service Bureau (S.S.B. for short)  
serving in Bomdila area under Administrative Control  
of the Divisional Organiser, S.S.B., A.P. Division,  
Khating Hills, Itanagar, A.P.)

- APPLICANTS

By Advocates Mr. G.K. Bhattacharyya,  
Mr. G.N. Das,  
Mrs. N. Devi and  
Mr. B. Choudhury,

- Versus -

contd ...

- Versus -

1. Union of India (represented by the Cabinet Secretary, Department of Cabinet Affairs, Bikaner House, Sahjahan Road, New Delhi).
2. Director General of Security, Block-V (East), R.K. Puram, New Delhi-110066.
3. Director, S.S.B., Block-V (East), R.K. Puram, New Delhi-110066.
4. Divisional Organiser, S.S.B., A.P. Division, Khating Hills, Itanagar, Arunachal Pradesh,
5. Area Organiser, S.S.B., Bomdila, Kameng District (West) Arunachal Pradesh.

- RESPONDENTS

By Advocate Mr. A. Deb Roy, Sr.C.G.S.C.

JUDGMENT AND ORDER

This issue pertains to drawing <sup>of</sup> ration allowance <sub>^</sub> by the non-executive personnel posted at Aviation Research Centre serving in the Special Service Bureau in Bomdila area under the Divisional Organiser, Arunachal Pradesh Division, Khating Hills, Itanagar. The applicants are 29 in number having the common interest in the subject. The nature of the dispute and relief sought for are also similar. The applicants are accordingly, allowed to file a single application in terms of Rule 4 (5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.


2. In terms of the Cabinet Secretary's letter No. A-27011/4/86-EA-II dated 18.12.87, the competent authority sanctioned certain concessions enumerated in the letter dated 8.11.94 in certain stations in Arunachal Pradesh categorising 'B' and 'C' stations for the purpose of concession. Similar sanction orders were also issued from time to time covering the stations in which the applicants are working. Categorisations are renewed from time to time. The applicants in this application claim for the ration allowance from 8.11.94. The applicants state that though they were entitled to ration allowance but for some extraneous considerations, they were denied with the ration allowance. Similarly situated other persons have already moved application before this Court and this Tribunal in number of cases rendered number of decisions allowing such ration allowance.

3. Mr. G.N. Das, learned counsel appearing for the applicants cited some of the decisions <sup>rendered</sup> passed by this Tribunal in this matter. Mr. A. Deb Roy, learned senior Central Govt Standing Counsel on behalf of the respondents referring to the written statement submitted that the concessions are not admissible to the non-executive personnel since those concessions are extended only to the executive cadre of Special Service Bureau. But the ration allowance is admissible to them as per decision rendered by this Tribunal in O.A. 103/99 disposed of on 8.9.99. Similar decisions were also rendered by this Tribunal in O.As 245/95, 89/96, and 367/99.

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4. In the light of the decisions rendered by this Tribunal, the respondents are directed to pay ration allowance to the applicants with effect from the date the allowance became admissible to the persons serving at Bomdila area under the administrative control of the Divisional Organiser, S.S.B., Arunachal Pradesh Division, Khating Hills, Itanagar on the strength of the order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their joining or from the date of categorisation, whichever is later. The payment of the arrear amount as admissible to the applicants shall be made by the respondents within 90 (ninety) days from the date of receipt of this order.

5. Application is disposed of. No order as to costs.

  
( D.N. CHOWDHURY )  
VICE-CHAIRMAN

mk

9/2/2000

Central Administrative Tribunal  
10<sup>th</sup> 8 FEB 2000  
Guwahati Bench  
GUWAHATI

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH :

O. A. NO. 42 /2000.

Shri Kshitish Chandra Singha & Ors.

.... Applicants.

- Versus-

Union of India and others .

... Respondents.

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Filed by :-

*Bikram Choudhury*

Advocate .

.....

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH  
GUWAHATI .

( An application U/s 19 of the Administrative Tribunals Act, 1985).

O.A. NO. 47 /2000.

1. Shri Kshitish Chandra Singha  
son of Late Sashi Dhar Singha  
Head Assistant  
Office of the Area Organiser, S.S.B.,  
Bomdila, Arunachal Pradesh .
2. Shri Thagi Ram Das  
Son of Late Bhagi Ram Das  
U.D.C.  
Office of the Area Organiser ,  
S.S.B., Itanagar Arunachal Pradesh.
3. Shri Tapan Kumar Das  
Son of Late Tarini Mohan Das  
U.D.C.  
Office of the Area Organiser ,  
S.S.B., Bomdila (A.P.)
4. Shri Ram Murti Sharma  
son of Late Babu Ram Sharma  
U.D.C.  
Office of the sub-Area Organiser,  
S.S.B., Bomdila (A.P.)
5. Shri Nandeswar Thakuri  
son of Late Dil Bahadur Thakuri  
U.D.C.  
Office of the sub-Area Organiser,  
S.S.B., Jang (under AO, S.S.B.,  
Bomdila ) (A.P.).

contd...

4  
Kshitish Chandra Singha  
Filed by the Applicant  
through Shriam Choudhury  
P.O. 2000 Advocate

2.

6. Shri Rajesh Nautiyal  
son of Late Jyoti Prasad Nautiyal  
Step~~no~~, Grade- III  
Office of the Area Organiser,  
SSB, Bomdila (A.P.)

7. Shri Dharam Nath Prasad Mahato  
son of Shri Mangal Mahato  
L.D.C.  
Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)

8. Shri Ram sewak Sharma  
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Office of the Area Organiser ,  
S.S.B., Bomdial (A.P.)

9. Shri Angad Kalita  
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Office of the sub-Area Organiser,  
S.S.B., Bomdial (A.P.)

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son of Shri Lal Dev Ray  
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S.S.B., seppa (A.P.)

11. Shri Khandu sinjoni  
son of Late Pem Norbu sinjoni  
Peon  
Office of the Area Organiser,  
S.S.B., Bomdila (A.P.)

contd...

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Office of the Circle Organiser,  
S.S.B., Jang (A.P.)
17. Shri Gombu Miji  
son of Late Sasho Miji  
Peon  
Office of the Circle Organiser,  
S.S.B., Nafra (A.P.)

contd...

*Laya*

4.

18. Shri Koj Tajo

son of Shri Koj Lampong

Peon

Office of the Circle Organiser,

S.S.B., Lumla (A.P.)

19. Shri <sup>Tani</sup> ~~Tam~~ Puning

son of Late Tame Puning

Peon

Office of the Area Organiser ,

S.S.B., Bomdila (A.P.)

20. Shri Takar Dafla

Son of Late Kauzang Lamgu

Peon

Office of the Circle Organiser,

S.S.B., seppa, (A.P.)

21. Shri Tabiang Dodum

son of Late Kanai Dodum

Peon

Office of the Circle Organiser,

S.S.B., Bemang (A.P.)

22. Shri Jit Bahadur Rai

son of Late Dhanbir Rai

Peon

Office of the Sub-Area Organiser,

S.S.B., Bomdila (A.P.)

23. Shri Pravata Kumar Sahoo

son of Shri Bidyadhar Sahoo

Pharmacist

Office of the Area Organiser,

S.S.B., Bomdila (A.P.)

contd...

*[Handwritten signature]*

5.

24. Shri Tashi Lama  
son of Shri Tula Ram Gurung  
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S.S.B., Bomdila (A.P.) .
29. Shri Pradip Gogoi  
son of Shri Atul Gogoi  
Chowkidar  
Office of the Sub-area Organiser,  
S.S.B., Bomdila (A.P.)

contd...

6.

( All these applicants are non-executive Personnel of the special service Bureau (S.S.B. for short ) serving in Bomdila area under administrative control of the Divisional Organiser, S.S.B., A.P. Division, Khating Hills, Itanagar, A.P.)

... Applicants.

- Versus-

- 1. Union of India ( represented by the Cabinet secretary , Department of Cabinet Affairs, Bikaner House, Sahjahan Road, New Delhi ).
- 2. Director General of security, Block-V (East ) R.K. Puram New Delhi-110066 .
- 3. Director , S.S.B., Block-V (East ) R.K. Puram New Delhi-110066 .
- 4. Divisional Organiser , S.S.B., A.P. Division, Khating Hills Itanagar, Arunachal Pradesh , Itanagar .
- 5. Area Organiser, S.S.B., Bomdila, Kameng District (west) Arunachal Pradesh.

.... Respondents.

contd...

*[Handwritten signature]*

1 : PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :-

Illegal and arbitrary action of the authorities in not allowing the applicants to draw ration allowance only on the ground that they were not applicants in O.A. No. 245/95 filed by some non-executive personnel posted to A.R.C. (Aviation Research Centre), Doozdooma in which this Hon'ble Tribunal, by order dated 14.6.96, directed payment of ration allowance to them (applicants) from due dates. The non-executive personnel of the S.S.B., Itanagar also filed O.A. No. 103/99 and this Hon'ble Tribunal, by order dated 8.9.99, directed payment of ration allowance to them w.e.f. 8.11.94, date on which Itanagar was classified as Category "B" station.

The non-executive personnel of the S.S.B. working under the Divisional Organiser, S.S.B., Shillong, Meghalaya filed the latest O.A.No. 367/99 praying for the grant of ration allowance to them also from the due date. This Hon'ble Tribunal, by order dated 12.1.2000, disposed of the O.A. by directing the authorities to pay ration allowance to the applicants with effect from 27.4.92, date from which Shillong was classified by the competent authority as Category "B" station.

2 : JURISDICTION OF THE TRIBUNAL:-

The applicants declare that the subject-matter of the order against which they want redressal is within the jurisdiction of the Tribunal.

contd...

*[Handwritten signature]*

### 3 : LIMITATION:

The applicants further declare that the application is within the limitation prescribed U/s 21 of the Administrative Tribunals Act, 1985 .

### 4: FACTS OF THE CASE :

1) That the applicants are all non-executive personnel serving in the special service Bureau (S.S.B. in short ) in Bomdila area under the Divisional Officer, A.P. Division, Khattang Hills, Itanagar, Arunachal Pradesh which is a department of the Govt. of India , directly under the Cabinet secretary .

The applicants have a common grievance and interest in the matter and as such they are filing a single application inasmuch as the relief granted to one of them will be equally applicable to all others as they are all similarly situated with a view to avoiding multiplicity of litigations . The applicants crave leave of this Hon'ble Tribunal to allow them to file this single application as provided in Rule 4 (5) (a) of the C.A.T. (Procedure ) Rules, 1987 .

2) That the Govt. of India , in 1962, set up the Directorate General of Security (D.G.S. in short ) under the administrative control of the Cabinet secretariat for some specific purposes which is a multi-role and multi-disciplinary organisation comprising four agencies , namely , special service Bureau (S.S.B. in short ), Aviation Research Centre (A.R.C. in short ), special Frontier Force (S.F.F. in short ) and Chief Inspectorate of Armaments .

contd...

L  
21/1/84  
C

3) That the applicants beg to state that the Cabinet Secretariat, vide letter NO. A.27011/4/86-EA-II dated 18.12.87 addressed to the Director , Planning , directorate General of security, informed that certain concessions were granted to the staff of S.S.B., S.F.F., C.I.O.A. ( Chief Inspectorate of Armaments ) and Directorate of Accounts and the concessions were listed in Annexure-I. In the said letter it was also mentioned that for some of the concessions, the various hardship locations had been categorised as "B" and "C" Stations as mentioned in the Annexure-II to the letter. In the said letter, it was also mentioned that for the purpose of House Rent allowance, concessions to the various categories to staff, the equation of posts as listed in Annexure-A to the Cabinet Secretariat order dated 28.10.86 would also be applicable in respect of the staff of S.S.B. , S.F.F., C.I.O.A. and Directorate of Accounts .

Copy of the said letter dated 18.12.87

alongwith two Annexures is annexed herewith and marked as Annexure-I.

4) The applicants beg to state that, from the said letter and Annexures, it would be apparent that certain concessions were granted and in the case of the applicants, the concessions referred to against serial No.2 in Annexure-I, i.e. Ration allowance, would be relevant. The House Rent allowance to the executive cadre was made admissible to the personnel of other cadres also of the corresponding level except in the case of S.S.B. Battalion personnel and Deputy Commandants/ company

contd....

*[Handwritten signature]*

Commanders/Assistant Company Commander of S.F.F. and also those on deputation in the S.F.F. from the Army .

5) That the applicants beg to state that the order dated 28.10.86 mentioned in letter dated 18.12.87 (Annexure-I) was an order from the Cabinet secretariat whereby the sanction of the President was conveyed to the equation of posts listed at Annexure-A in various cadres of corresponding level in Aviation Research Centre to that of the executive cadre. The present applicants have been equalised with the Field Officers and below and as per the said equation, the applicants were paid House Rent allowance from 1987 itself .

A copy of the said letter dated 28.10.86 alongwith enclosures is annexed herewith and marked as Annexure-II.

6) That the applicants beg to state that as per Cabinet Secretariat letter dated 18.12.87 above (Annexure-I), only Bomdila, Tawang and seppa in Arunachal Pradesh were categorised as Category "B" locations but the applicants, being non-executive personnel, posted to these three stations were not granted ration allowance although the executive personnel of the S.S.B. based in these locations were drawing ration allowance since long in terms of the said dated 18.12.87 (Annexure-I) .

In exercise of powers vested in him as the Head of the Department and in terms of para 3 of the Cabinet secretariat letter dated 18.12.87 (Annexure-I), the Director , S.S.B. (Respondent No.3), by his office order No. 9/SSB/A-2/86(1)-AP/3433 dated 8.11.94 ,

contd...

11.

conveyed his sanction to the classification of the under mentioned stations in the A.P. Division as Category "B" and "C" stations for the purpose of granting various concessions as referred to in Cabinet secretariat letter dated 18.12.87 (Annexure-I) for a period of one year w.e.from the date of issue of that order : (From 8.11.94 to 7.11.95 ) .

CATEGORY "B" STATION:-

X X X X

10 : Dirang, A.P.

11 : Nafra, A.P.

CATEGORY "C" STATION:-

X X X X

9 : Lumla, A.P.

10 : Jang, A.P.

X X X X

12 : Bemang, A.P.

subsequently, by another order No. 9/SSB/A 2/86(i)-AP 3423-24 dated 19.12.95, the categorisation of the above-noted stations in A.P. Division of the SSB, as "B" and "C" stations for a further of 3 (three) years w.e.from 8.11.95 was sanctioned as follows:-

CATEGORY "B" STATION:-

X X X X

X X X X

10 : Dirang, A.P.

11 : Nafra, A.P.

CATEGORY "C" STATIONS:-

X X X X

X X X X

9 : Lumla, A.P.

10 : Jang, A.P.

X X X X

12. Bemang, A.P.

contd...

By another order No. 9/SSB/ A 2/86(1)-AP-3662 dated 17.8.98, the sanction of the Respondent No.3 was similarly conveyed to the classification of the undermentioned stations in the A.P. Division of the SSB as Category "B" and "C" stations for the purpose of granting various concessions as referred to in Annexure-"A" of the Cabinet Secretariat letter dated 18.12.87 (Annexure-I) for a further period of 3 (three) years w.e.from 8.11.98 (From 8.11.98 to 7.11. 2001) .

CATEGORY "B" STATION:-

X X X X  
 9 : Dirang, A.P.  
 10: Nafra, A.P.

CATEGORY "C" STATION:-

X X X X  
 9 : Lumla, A.P.  
 10 : Jang, A.P.  
 X X X X  
 12 : Bemang, A.P.

Copies of the afore-said orders dated 8.11.94, 19.12.95 and 17.8.98 regarding categorisation of the above-noted stations as "B" and "C" stations in A.P. Division of S.S.B. are annexed herewith and marked as Annexure-III, IV and V respectively .

7) That the applicants beg to state and submit that the applicants became eligible for getting ration allowance with effect from the date of categorisation of Bomdila and other places as "B" and "C" stations, as stated above, and accordingly, the Field Officers and below were being paid ration allowance as to their entitlement but , for reasons best known to the authority, the applicants who had been equated with the Field Officers and below

contd...

were not paid ration allowance in a most illegal and arbitrary manner .

8) That the applicants beg to state that the Aviation Research Centre is a part of Directorate General of security alongwith S.S.B. and two other organisations. Similar concessions including Ration allowance were granted to the employees of the Aviation Research Centre and the non-executive staff of the Aviation Research Centre were also deprived of the Ration allowance and only executive staff was given the same. Some employees of Aviation Research Centre, Doomdooma had filed an application before this Tribunal claiming that being non-executive staff , they were also entitled to get the Ration allowance as was being given to the executive staff, according to the equalisation done as per order dated 29.10.86 (Annexure-II) and the same was numbered as O.A. 245/95. A Division Bench of this Tribunal , by judgment dated 14.6.96, held that the Ration Allowance was admissible to the applicants and directed that the Ration Allowance be paid to the applicants at the rate applicable to them with effect from the due date and to pay the arrear amounts within a fixed period. The Aviation Research Centre authorities , instead of granting the concessions, filed an S.L.P. in the Hon'ble supreme Court challenging the order passed by this Hon'ble Tribunal granting Ration Allowance to the non-executive staff and the same was numbered as special Leave to appeal (Civil ) No. 1706/97. The Hon'ble supreme Court, by order dated 16.3.98, dismissed the special

contd...

Leave to appeal and directed that the order be punctually observed and carried into execution by all concerned .

copies of the judgment dated 14.6.96 passed by this Hon'ble Tribunal and the order dated 16.3.98 passed by the Hon'ble supreme court are annexed herewith and marked as annexure-VI and VII respectively .

9) That the applicants beg to state that in pursuance of the said judgement, the Cabinet secretariat, vide their order No. A-27011/4/86/EA.II/1483 dated 16.6.98, sanctioned the Ration Allowance to the non-executive staff of the Aviation Research Centre and all payments have since been made to the staff who are still continuing at Doomdooma which has been categorised as "B" station .

10) That the applicants beg to state that some other non-executive personnel of Aviation Research Centre (ARC) in short ), F.R.U. Numaligarh who were also deprived of getting the Ration Allowance had also filed an application before this Hon'ble Tribunal claiming Ration Allowance and the same was numbered as O.A. 89/96. This Hon'ble Tribunal, by order dated 17.7.98, disposed of the application directing the department to pay Ration Allowance w.e.f. 22.2.94 alongwith arrears within 3 months.

Copy of the said order dated 17.7.98 is annexed herewith and marked as Annexure-VIII.

11) That the applicants beg to state that after the non-executive cadre employees of the Aviation Research

contd...

Centre, Doomdooma and of Aviation Research Centre, Field Research Unit (F.R.U.), Numaligarh were granted Ration Allowance, as stated above, in terms of orders passed by this Hon'ble Tribunal which was not interfered by the Hon'ble Supreme Court, the non-executive personnel serving in the S.S.B., Itanagar in Arunachal Pradesh filed an application before this Hon'ble Tribunal which was registered as O.A. No. 103 of 1999 claiming grant of Ration Allowance w.e.f. 8.11.94, date from which Itanagar was categorised as "B" station,. This Hon'ble Tribunal , by order dated 8.9.99, disposed of the application by directing the respondent -authorities to pay ration allowance to the applicant, with effect from the date on which the allowance became admissible. It was further directed that the arrear amount , as admissible to each applicant, should be paid within 90 days from the date of receipt of the order .

Copy of the said order dated 8.9.99 passed by this Tribunal in O.A. No. 103 of 1999 is annexed herewith and marked as Annexure-IX.

12) That, thereafter, some of the non-executive personnel of the S.S.B. serving under the Divisional Organiser, S.S.B., Shillong, Meghalaya also filed an application before this Hon'ble Tribunal which was registered as O.A. No. 367/99 praying for grant of ration allowance w.e.f. 27.4.92, date from which Shillong was categorised as "B" station. This Hon'ble Tribunal, by order dated 12.1.2000, disposed of the application directing the respondents to pay ration

contd...

allowance to the applicants w.e.from 27.4.92 onwards  
(date from which shillong was categorised as "B" station .

copy of the said order dated 12.1.2000 passed  
by this Tribunal in O.A.NO. 367/99 is ann-  
exed herewith and marked as Annexure-X.

13) That the applicants beg to state and submit  
that they are similarly situated like the applicants in  
the above-noted original application, and their case for  
granting ration allowance is fully covered by the orders  
passed by this Hon'ble Tribunal in the above-noted ori-  
ginal applications.

The non-executive personnel serving in S.S.B. in  
Itanagar (O.A.No. 103/99 ) and also those serving in  
shillong (O.A.No. 367/99) have since been granted ration  
allowance in terms of the orders passed by this Hon'ble  
Tribunal, as stated above, and the present applicants  
are similarly situated like the applicants in those  
applications and as such, relying on the orders, the  
applicants are entitled to be granted ration allowance  
from the date of posting in the stations categorised as  
"B" or "C" stations .

14) That the applicants took up the matter with  
the authorities by filing applications. The Respondent  
No.5, by his office memo-randum No. AC-3(B)/98-99/503  
dated 14.2.99, duly submitted a proposal to the Respondent  
No. 4 for grant of Ration Allowance to the ministerial  
staff posted in Bomdila and other areas, as stated above,

contd...

17.

strongly recommending the cases of the applicants for grant of ration allowance ~~to the applicants~~ but nothing has been done in the matter .


Copy of the said memorandum dated 14.2.99 is annexed herewith and marked as Annexure-XI.

15) That , in the meantime , the Respondent No.4 received memorandum No. 30/SSB/A 2/97(17) 559/<sup>570</sup>dated 19.2.99 from the Respondent No.2 whereby , referring to earlier cases of granting ration allowance to non-executive personnel of the SSB, it was intimated that only the applicants in O.A. No. 245/95 who were non-executive personnel of the A.R.C., Doomdooma were granted ration allowance in terms of the order/judgment passed by this Tribunal in the above-noted case .

In another memorandum No. 9/SSB/A 2/86(1)-SHG-3045 dated 2.11,99, the Respondent No.3, made the position clear by reiterating that non-applicants in various original applications disposed of by this Hon'ble Tribunal directing payment of ration allowance are not entitled to the grant of ration allowance. As the present applicants are also not applicants, in those applications, the authorities have virtually rejected their claim and the applicants are now convinced that no useful purpose would be served by waiting any longer and as such they are approaching this Hon'ble Tribunal praying for relief .

The afore-said memorandum dated 19.2.99 and 2.11.99 are annexed herewith and marked as Annexure-XII and XIII respectively .


contd....



5 : GROUND FOR RELIEF WITH LEGAL PROVISIONS:-

- I) For that the action of the respondent-authorities in denying ration allowance to the applicants is illegal, arbitrary and extremely discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief otherwise due to them .
- II) For that the applicants have been illegally discriminated against in not allowing the benefit of ration allowance although they are similarly situated with those of the A.R.C., Doomdooma, ARC, FRU, Numaligarh, S.S.B., Itanagar , and SSB, Shillong who have since been granted the benefit of ration allowance as per order of this Hon'ble Tribunal and as such the action of the respondent-authorities is bad in law and liable to be set aside.
- III) For that the respondent-authorities are required to extend the benefit of ration allowance to the applicants in pursuance of the order dated 14.6.96 passed in O.A.No. 245/95 (Annexure-VI), order dated 17.7.98 passed in O.A. No. 89/96 (Annexure-VIII), order dated 8.9.99 passed in O.A.No. 103/99 (Annexure-IX) as they are similarly situated with the applicants of the above-noted original applications and that not having been done, the action of the respondent-authority is bad in law and liable to be set aside .
- IV) For that the respondent-authorities, instead of extending the benefit of ration allowance to the applicants of their own, as directed by this Hon'ble Tribunal, committed a serious

contd...



illegality by driving and harassing the applicants to approach this Hon'ble Tribunal causing multiplicity of litigations and as such the action of the authorities in denying ration allowance to the applicants deserves to be struck down as unsustainable in law .

V) . . . For that the action of the authorities in not allowing the applicants to draw ration allowance has amounted to serious discrimination offending the equality provisions contained in Article 14 and 16 of the Constitution of India and as such the action of the authority is bad in law and liable to be set aside .

VI) For that, in any view of the matter, the action of the authorities in subjecting the applicants to serious and illegal discrimination and denying them the ration allowance otherwise due to them is bad in law and liable to be set aside.

6 : DETAILS OF THE REMEDIES EXHAUSTED :-

The applicants had submitted representations to the competent authority through proper channel but these were turned down only on the ground that they were not applicants in earlier cases allowed by this Hon'ble Tribunal in the matter of granting ration allowance .

7 : MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:-

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other authority or any other Bench

contd....

*Handwritten signature*

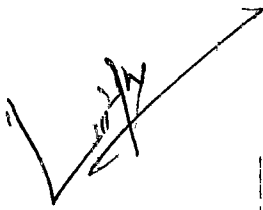
of the Tribunal nor any such application, writ petition or suit is pending before any of them .

8 : RELIEF SOUGHT :-

It is, therefore, prayed that your Lordships would be pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the applicants should not be granted the benefit of ration allowance with effect from the date of joining in the Bomdila and other stations which have since been categorised as "B" and "C" stations by the competent authority as has been granted to others who are similarly situated like the applicants and after perusing the causes shown, if any, and hearing the parties, direct that, in view of the attending facts and circumstances of the case, the applicants be granted ration allowance from the date when the stations have been categorised as 'B' or 'C' locations or from the date of their actual posting in various categorised locations including arrears as has been granted to the similarly situated non-executive personnel of S.S.B., Itanagar and S.S.B., Shillong and/or pass any other order/orders as your Lordships may deem fit and proper .

And for this act of kindness, the applicants, as in duty bound, shall ever pray .

contd....



9 : INTERIM ORDER, IF ANY, PRAYED FOR:-

NIL .

10 : Does not arise. The application will be presented personally by the Advocate of the applicants .

11 : PARTICULARS OF THE POSTAL ORDER IN RESPECT OF THE APPLICATION FEE :-

I.P.O. No. 06/457459 dated 31.1.2000 . issued by the Guwahati Post Office payable at Guwahati is enclosed .

12 : LIST OF ENCLOSURES :-

As stated in the index .

contd....

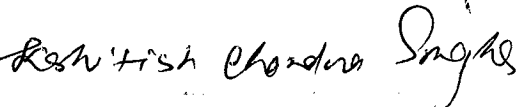
VERIFICATION

I, Shri Kshitish Chandra Singha, son of Late Sashidhar Singha, aged about 55 years, presently serving as the Head Assistant in the office of the Area Organiser, Special Service Bureau(SSB), Bomdila, Arunachal Pradesh do, hereby verify that the contents in paragraphs 1, 2, 4, 7, 8 and 14. are true to my personal knowledge and those in paragraphs 3, 5, 6, 9, 10, 11, 12 and 15. are believed to be true on legal advice and that I have not suppressed any material fact.

I, being one of the applicants, have been authorised by other applicants to sign this verification on behalf of them.

Place :- Guwahati.

Date :- 8.02.2000

  
Signature of the applicants.

.....

No. A. 27011/4/86-EA-II

Government of India ,  
Cabinet secretariat,  
Bikaner House (Annexa),  
Shahjahan Road ,  
New Delhi .

New Delhi, the 18.12.87.

To,

The Director (Planning),  
Director General of security,  
East Block, R.K. Puram,  
New Delhi -66.

Subject :- Grant of concessions to the staff of SSB, SFF,  
C.I.O.A. and Directorate of Accounts .

Sir,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSB , SFF, CIOA and Directorate of Accounts subject to the restrictions indicated therein on the pattern of the Research and Analysis wing of this secretariat .

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' and 'C' stations as indicated in Annexure-II to this letter. However, if the Heads of the Department feel at certain times that certain locations or assignments have become

contd...

specially hazardous and there is a specific increase in the threat to the personnel and/or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' and 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure-'A' to the Cabinet secretariat's order No. A-11016/86-DO-I, dated 28.10.86, will also be applicable in respect of the staff of SSB, SFF, CIOA and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/SE/87 dated 10.8.87 read with UO No.

1151/Dir.Fi (S)/31, dated 2nd December, 1987.

Yours faithfully,

sd/-

(R.K.GANGAR)

Deputy Secretary (SR).

Enclo :- Annexure-I and II.

copy to :-

1. Shri H.B.Joshri, Director, SSB.
2. Maj. Genl. S.K.Sharma, PVSM, IG SFF.
3. G.B. Mathur, Dy. Director of Accounts.
4. Lt. Col. K.K. Bhandari, CIOA.
5. Shri J. Subramanian, Director (IF),
6. Shri K.K.Mittal, Dy. Director of Accounts (SW).
7. Order File.

contd..

OFFICE OF THE DIVISIONAL ORGANISER , SSB: A.P. DIVN.  
ITANAGAR .

NO. NCE/F-9/97-98/27

Dated :- 20.11.97.

Copy to :-

1. The Comdts., CC, SSB. Dirang/Paser/Tezu-for information and necessary action .W.v.t. your signal No.4724 dated 25.10.97.

sd/- Illegible,  
AREA ORGANISER(S)  
DIVL.HQRS. SSB:ITANAGAR.

.....

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II

DATED 15 DECEMBER, 1987 .

Sl. No.	Nature of the concession .	Extent of the concession granted	Remarks .
1	2	3	4
1)	Hardship Allowance.	A hardship allowance @ Rs.25% of basic pay subject to maximum Rs.400/- P.M. in respect of category 'c' and 12.5% of basic subject to maximum of Rs.200/- P.M. to category 'B' stations other than those situated in the North -Eastern region, Andman and Nicobar Island and Lakshdweep, where special allowance is already sanctioned .	For the stations which are declared as belonging to category 'B' and 'C' by the Head of the Department under the powers now deegated to him , the same rates will apply .

contd...

2) Ration Allowance

Ration Allowance to the rank of Field Officers and below at the following rates excepting SSB Bn. personnel and Dy. Comdts./ Dey. Comdrs./Asstt. Dey. Comdrs. of SFF and also those on deputation in the SFF from the Army :-

contd....

1	2	3	4
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Location

Rates

i) Category 'B'  
stations

As admissible from time to time in the Border security Force in peace areas .

ii) Category 'C'  
stations

As admissible from time to time in the BSF in operational areas .

3) clothing : i) A non-refundable clothing grant of Rs.3000/- for staff other than SSB. Bn. personnel and Dy. Comdts./Coy.Comdrs./Asstt.Coy. Comdrs. of SFF and also these on deputation in the SFF from the Army, posted in category B and C stations and located at or higher than 3000 Mtrs. above MSL and Rs.2000/- for staff posted at category B and C stations and located between 1500 and 3000 Mtrs. above MSL as a one time grant .

(i) The amount will be paid as an advance and will be adjusted on receipt of the joining report at the hardship location and a certificate that the advance has been utilised for the purpose it was intended..

contd...

1

2

3

4

ii) Renewal grant at the rate of 500/- p.a. for location at or higher than 3000 Mtrs. above MSL and Rs.3000/- p.a. for locations between 1500 and 3000 Mtrs. above MSL in category 'B' and 'C' stations .

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' and 'C' locations for a period of not less than 2 years. In case the Officer returns from posting from category 'B' and 'C' locations earlier than 2 years at his own request, he will be asked to refund proportionate share of the clothing grant .

contd...

1	2	3	4
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4. special TA/DA Daily allowance at increased rates for classified 'A' class cities will be admissible during tour to category 'B' and 'C' stations .

Porterage and animal transport charges as admissible under supplementary Rules (vide Min. of Fin. O.M. No. 5(34)-E.IV (B)/64 dated 6.10.65), for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' and 'C' stations .

(iii) The Head of the Organisations at their own discretion within approved parameters, can classify any location as belonging to category 'B' and 'C' station for the purpose of clothing grant (Though on the basis of height alone it may not so qualify) based on other factors such as severe climate etc. (e.g. in a narrow valley). The Head of the organisation will get approved, well in advance, from the Cabinet sectt., the parameters for declaring any location as equivalent to the category 'B' and 'C' stations.

contd...

5. Leave Travel concession .

(i) Employees other than SSB Bn. personnel and those on deputation in the SFF from the Army posted in category 'B' and 'C' locations will be entitled to Leave Travel concession once a year against the normal rules of one in 2 years .

(ii) In case of death, serious illness of marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the rail fare of the entitled class for travel to place of residence of the family . If the employees are to travel more than 50 kms. By road either at the end of the journey, full bus fare for this journey will also be reimbursed .

In case the employees posted 'B' and 'C' locations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year , 1986.

contd...

6. Journey time while proceeding on leave.

Employees posted in category 'B' and 'C' station will be entitled to joining time between the point of duty and nearest rail head .

Leave in their case will commence and terminate on the date the employee reaches the rail head nearest to the place of duty at category 'B' and 'C' station.  
(ii) The journey time should be reasonable and will be determined by the respective units..

7. House Rent Allowance:

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Bn. personnel and Dy. Comdts./ Coy. Comdrs./Asstt. Coy. Comdrs. of SFF and also those on deputation in the SFF from the Army .

contd...

- |   |   |   |   |
|---|---|---|---|
| 1 | 2 | 3 | 4 |
|---|---|---|---|
8. Cash compensation for work on holi- days . Cash compensation for work on holi- day as admissible to the staff of the executive cadre upto the rank of Field Officers, in the IB & AW, will be admissible to personal Assi- stants, stenographers and other staff of Telecom, Ciphar and M.T. cadres, who are drawing basic pay of Rs.900/- (pra-revised ) and below are not entitled to overtime allowance .
9. Government Tra- nsport . Government Transport will be provi- ded to the staff engaged in night shifts for picking them up and to enable them to return to their resi- dence .
10. Security allo- wance to Ministe- rial, secretarial and Accounts cadres. Top secret Branches security allowance at the following rates is sanctioned to the following category of the staff working in Top secret Branches subject to a maximum of 15% in each grade :-

<u>Designation</u>	<u>Amount</u>
i) L.D.C.	Rs.20/- P.M.
ii) Steno.Gr.III/UDC	Rs.30/- P.M.
iii) Steno.Gr.II/Assistant	Rs.50/- P.M.
iv) section Officer/private sedretary/Sr.P.A.	Rs.100/- P.M.
v) Assistant Director/Area Organiser/Dy.Director of Accounts .	Rs.200/- P.M.

contd...

9.

ANNEXURE-II TO THE CABINET SECTT. LETT-ER NO. DATED:

<u>STATE</u>	<u>CATEGORY 'B' LOCATIONS</u>	<u>CATEGORY 'C' LOCATIONS</u>
<u>ARUNACHAL PRADESH</u>	BOMDILA TAWANG DAPARIDO ALONG YINGKIONG ROING HAULIANG MOAO NAMPONG SEPPA ✓	C/TAZO KOLORIANG MONIGAONG MECHUKA TUTING WAKKA HAWAI LADU LONGDING PANCHAO (TI- RAP) CHANGLONG ANINI
GLURAT HIMACHAL PRADESH	RADHANPUR KALPT (REKONG-PEO) POOH	KAJA KALONG NYOMA HANLE LEH KHALST MORCH CHAKRP EKARONG CHANDEL CHURACHANDPUR MONGHBA TAMENGLONG UKHROOL CHASSAD KHULLAN
J & K		
MANIPUR		
MEGHALAYA	JOWAI NONGSTOIN	
TRIPURA	KALLASEHAR UDAIPUR KHOWAI SONEMURA DHARCHULAI JOSHIMATH SUKIAPOKHRI NAXALBARI	MUNSYARI
UTTAR PRADESH		
WEST BENGAL		

10.

Annexure-II.

GOVERNMENT OF INDIA.  
CABINET SECRETARIAT,  
BIKANER HOUSE ANNEXE,  
SHAHJAHAN ROAD,  
NEW DELHI.

No. A-11016/6/86-DOI

Dated the 28th Oct. 1986.

ORDER

Subject: Extension of House Rent Allowance concession to other cadres of ARC at par with executive cadres. Reference ARC Dtd. UO No. ARC/E-I/38/85, dated the 15.9.1986.

2. In continuation of this secretariat letter NO. A-49011/8/86 -DO.I dated the 10.5.1986, sanction of the president is hereby conveyed to the equation of posts listed at Annexure 'A' to this order in various cadres of corresponding levels in the ARC to that of the executive cadres in the said organisation exclusively for the purpose of payment of House Rent Allowance as admissible to the executive cadre.

3. This issues with the concurrence of the Director (IF) vide their Dy. No. 1799 dated 1.10.1986 .

sd/- (R.K. Ganger)

Deputy secretary (SR).

TO:

1. Shri R. Swaminathan, Director, ARC, New Delhi.
2. Shri M. C. Roy-Choudhury, Director of Accounts, Cabinet Secretariat, New Delhi .
3. Shri J. Subramaniam, Director (IF), Cabinet Sectt. New Delhi .
4. Guard file.

sd/- (R.K. Ganger)

Deputy secretary (SR).

contd...

11.

Sl. Designation and No. Pay scale of exe- cutive cadre.	Corresponding pay scale of other cadres.
1	3
1. S.F.O. Rs.650-30-740-35- 810-EB-35-880-40- 1000-EB-40-1200/-	1. section officer Rs.650-1200/- 2. accounts officer Rs.840-1200/- 3. Private secretary Rs.775-1200/- 4. Sr. P.A. Rs.650-1040/- 5. Asstt. Fire Officer Rs.650-1200/- 6. Asstt. commandant Rs.650-1200/- 7. Asstt. Engineer Rs.650-1200/- 8. Asstt. (civil) surgeon Gr.I. Rs.650-1200/- 9. Deputy works supdt. Rs. 650-1200/- 10. Asstt. Technical Officer Rs.650-1200/- 11. Asstt. Aerodrome Officer Rs.650-1200/- 12. Asstt. Meteorologi- gist . Rs.650-1200/- 13. Librarian Rs. 650-1200/-
2. Field Officer Rs.550/25-750/ EB-30-900/-	1. Assistant Rs.425-800/- 2. steno Gr.II (P.A.) Rs.425-800/- 3. Accountant Rs.500-900/- 4. Station Officer Rs.550-750/-

contd...

12.

- 5. Asstt. Librarian Rs. 550-900/-
- 6. Foreman Rs. 550-900/-
- 7. Jt. Technical Officer  
Grade-I. Rs. 550-900/-
- 8. Jt. stores officer  
Grade -I Rs. 550-900/-
- 9. Technical Asstt.  
(air wing) Rs. 550-750/-
- 10. communication Asstt. Rs. 550-750/-
- 11. Professional Asstt. Rs. 550-900/-
- 12. Jr. Accounts Officer Rs. 550-900/-
- 13. Sr. Medical Asstt. Rs. 550-900/-

1

2

3

Group "B" posts : Though FO is a Group 'c' post their equivalent with FO (Group 'c') post is shown as there is no equivalent post of Assistant/steno-II (PA)/Asstt. Librarian in Junior executive cadre .

- 3. Deputy Field Officer Rs. 425-15-530-  
EB-15-560-20-600/-
- 1. steno Gr.-III Rs. 330-560/-
- 2. U.D.C. Rs. 330-560/-
- 3. Technical Assistant  
(Librarian) Rs. 425-700/-
- 4. Overseer Rs. 425-700/-
- 5. Teacher Rs. 290-560/-
- 6. Nursing sister Rs. 455-700/-
- 7. staff Nurse Rs. 425-640/-
- 8. sr. Regiographer Rs. 425-640/-
- 9. Lab. Technician Rs. 380-560/-
- 10. Pharmacist (qualified). Rs. 330-560/-

contd...

13.

- |   |               |
|---|---------------|
| 11. Sanitary Inspector                  | Rs. 330-560/- |
| 12. Operation Theatre<br>(Technician)   | Rs. 330-560/- |
| 13. Sr. Lab. Technician                 | Rs. 425-700/- |
| 14. Asstt. Foreman.                     | Rs. 425-700/- |
| 15. Masscour (Physioth-<br>erapist).    | Rs. 455-700/- |
| 16. Dictation                           | Rs. 425-640/- |
| 17. Junior Technical<br>Officer Gr. II. | Rs. 425-700/- |
| 18. Jr. Stores Officer<br>Gr. II.       | Rs. 425-700/- |
| 19. P.O.I Supervisor                    | Rs. 425-600/- |
| 20. Head clerk (Acco-<br>unts )         | Rs. 425-600/- |
| 21. Pay Accounts Clerk                  | Rs. 330-560/- |
| 22. Medical Asstt.<br>(Dental).         | Rs. 425-600/- |
| 23. Medical Asstt.<br>(General)         | Rs. 425-600/- |
| 24. Aerodrome Opera-<br>tor .           | Rs. 380-560/- |
| 25. Radio Technician.                   | Rs. 380-560/- |
| 26. Radio Operator.                     | Rs. 380-560/- |
| 27. Scientific Asstt.                   | Rs. 425-700/- |
| 28. Senior Observer.                    | Rs. 330-560/- |
| 29. Junior Accountant.                  | Rs. 425-700/- |

contd...

14.

1	2	3
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4. F.A.O.  
Rs. 330-8-370-  
10-400-EB-10-  
480/-

- 1. L.D.A. Rs. 260-400/-
- 2. Asstt. Station Officer. Rs. 330-480/-
- 3. Leading Fireman/M.T. Fitter Driver-Driver Havilder. Rs. 320-400/-
- 4. Fireman/Fire Operator. Rs. 260-400/-
- 5. Lab. Asstt. Rs. 260-400/-
- 6. Telephone Operator. Rs. 260-400/-
- 7. Carpenter (Air Wing) Rs. 320-400/-
- 8. Carpenter (MV-workshop). Rs. 260-400/-
- 9. Tailor (Air wing) (present incumbent). Rs. 320-400/-
- 10. Tailor (Air wing) (future Incumbent). Rs. 260-400/-
- 11. Driver Operator Crene. Rs. 330-480/-
- 12. Pharmacist (unqualified). Rs. 330-400/-
- 13. Mechanic. Rs. 260-400/-
- 14. Electrician. Rs. 260-400/-

5. S.F.A.  
Rs. 260-6-326-EB-  
8-350/-

- 1. senior Gestetnor. Rs. 260-350/-
- 2. Operator
- 2. Driver. Rs. 260-350/-

contd...

15.

3. Lines Sub-Inspector . Rs.225-350/-
4. Carpenter (Medical Unit). Rs.260-350/-
5. Tailor Medical Unit. Rs.260-350/-
6. Fitter. Rs.260-350/-
7. senior Examiner (Type). Rs.260-350/-
8. Vulcanisior Fitter. Rs.260-350/-
9. Blacksmith Gr.I Rs.260-350/-
10. Welder Grade-I. Rs.260-350/-
11. Upholster . Rs.260-350/-
12. Mechanist (Turner). Rs.260-350/-
13. Painter . Rs.260-350/-
14. Mistri. Rs.260-350/-

6. Field Assistant

1) Rs.225-5-260-6-290-  
EB-6-306/-  
(Matriculate).

1. Labh Attendent. Rs.210-270/-
2. Ayah. Rs.196-232/-
3. Daftry . Rs.200-250/-

ii) Rs.210-4-250-EB-  
5-270/- (Non-Matri-  
culate).

4. Peon. Rs.196-232/-
5. Sweeper (Safiwala). Rs.196-232/-
6. Farash . Rs.196-232/-
7. Chowkider/Watchman. Rs.196-232/-

iii) Rs.225-5-260-6-290-  
EB-6-308/- (Non-Matri-  
culate after 15 years  
of regular service ).

8. Gardener/Mali. Rs.196-232/-
9. Lineman. Rs.210-270/-
10. Lab.Attendent/  
Bearer. Rs.210-270/-

16.		
11.	Carpenter (Air Wing).	Rs.210-290/-
12.	Carpenter Grade-II.	Rs.210-290/-
13.	(M.V.Workshop).	
13.	Head Gardener.	Rs.210-270/-
14.	Jamader (Sweeper).	Rs.200-250/-
15.	Cook.	Rs.200-250/-
16.	Paramaintenance Assis- tant (Paker).	Rs.210-290/-
17.	Cobbler.	Rs.210-290/-
18.	Grass Cutter.	Rs.196-232/-
19.	Waterman/Water- carrier.	Rs.196-232/-
20.	Leader.	Rs.196-232/-
21.	Dresser.	Rs.210-270/-
22.	Ayah (para Medical- staff ).	Rs.200-250/-
23.	Barber.	Rs.200-250/-
24.	Ward boy/waiter washer up .	Rs.196-232/-
25.	Dhubi.	Rs.196-232/-
26.	Helper.	Rs.210-290/-
27.	Cleaner.	Rs.196-232/-
28.	Junior Electrician .	Rs.210-290/-
29.	Blacksmith Grade-II	Rs.210-290/-
30.	Welder Grade-II .	Rs.210-290/-
31.	Lant Room Attendent .	Rs.210-270/-
32.	Aircraft Assistant.	Rs.210-290/-
33.	Traffic Hand .	Rs.200-250/-
34.	Observatory Attendant.	Rs.210-250/-

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**ANNEXURE-III**

NO.9/SB/A-2/86(1)-AP/3433  
Directorate General of Security  
Office of the Director: I.S.S.  
Block.No.V, (East), R.K.Puram,

New Delhi-the 8/11/94.

**O R D E R**

In exercise of the powers vested in him as Head of Department, in terms of the Cabinet Secretariat letter No.A-27011/4/86-EA-II dated 18-12-87, the sanction of the principal Director DJS, is hereby conveyed to the classification of the undermentioned stations in the A.P., Division as Category 'B' and 'C' stations for the purpose of various concessions as mentioned in Annexure-'A' (other than clothing grant) of the above quoted Cabinet Secretariat letter dated 18-12-87 for a period of one year with effect from the date of issue of this order.

*Aect Bomen*

Category 'B' station      Category 'C' station

- |     |               |     |               |
|-----|---------------|-----|---------------|
| 1.  | Rupa-AP       | 1.  | Lubrang, AP   |
| 2.  | Kalaktang, AP | 2.  | Bumla, AP     |
| 3.  | Basar, AP     | 3.  | Chuna, AP     |
| 4.  | Likabali, AP  | 4.  | Kuinzanam, AP |
| 5.  | Passighat, AP | 5.  | Mukter, AP    |
| 6.  | Tezu, AP      | 6.  | Ziro, AP      |
| 7.  | Khonsa, AP    | 7.  | Zimithang, AP |
| 8.  | Itanagar, AP  | 8.  | Bleeting, AP  |
| 9.  | Mukto, AP     | 9.  | Lumla, AP     |
| 10. | Dirang, AP    | 10. | Jang, AP      |
| 11. | Neira, AP     | 11. | Thrizing, AP  |
| 12. | Raga, AP      | 12. | Bomang, AP    |
| 13. | Taliha, AP    | 13. | Sagalee, AP   |
| 14. | Palin, AP     | 14. | Nacho, AP     |
| 15. | Boleng, AP    | 15. | Damin, AP     |
| 16. | Chowkham, AP  | 16. | Kronli, AP    |
| 17. | Wakro, AP     | 17. | Luma, AP      |
|     |               | 18. | Zimithang, AP |

SG/-B.D.AJHIKARI  
ASSISTANT DIRECTOR(EA)

Copy to:-

1. The Director of Accounts, Cabinet. Sectt., R.K. Puram, New Delhi.

Contd. page-2

50

2. Divisional Organiser, AP, Division. A non-refund clothing grant is admissible on posting to two stations, which are located at or higher than 3000 meters above sea level and in between 1500 and 3000 meters above MSL. Therefore, a proposal indicating the height of each station (in meters only) which are in between 1500 meters and 3000 meters above MSL and those are higher than 3000 meters above alongwith full justification may please be sent to this Directorate for necessary action.
3. Guard file.
4. All dealing Assistant A-II Branch.

NO. NGB/F-3/94-95/127  
 Directorate General of Security  
 Office of the Divisional Organiser,  
 A.P., Division, SSB, Itanagar

Dated Itanagar the 16-11-94.

Copy to:-

1. The Area Organisers, :- Bomdila/Along/Tezu/Ziro and Khonsa for information.
2. The Commandant GCs:- Dirang/Basar/Tezu for information.
3. The Commandant WATs, SSB, Itanagar for information.

SA/-S.B. SARKAR  
 SECTION OFFICER  
 ITANAGAR

Go. Guard file (Rstt)/94-95/2278-79  
 Directorate General of Security  
 Office of the Area Organiser, SSB,  
 Bomdila :: West Kameng District

Dated Bomdila the 2nd Dec'94.

Copy to:-

1. The Sub-Area Organiser, SSB, Bomdila/Jang/Seppa and AOPC Bameng/Lumla/Dirang and Nafra for information.
2. The Accounts Branch (local for preferring arrear bill of staff clearly indicating leave etc. availed by the staff posted at referred locations. Accountant to see that deduction on A/C of TA/DA already claimed are deducted.
3. File No. JE/D-4/94-95

AREA ORGANISER  
 SSB :: BOMDILA

No.9/SSB/A2/86(1)- AP 3423-24  
Directorate General of Security  
Office of the Director, SSB,  
Block No. V (East), R.K. Puram  
New Delhi - 110066

SA

Dated the 19-12-95.

O R D E R

IN exercise of the powers vested in him as Head of Department in terms of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated 18.12.87, the sanction of the Director, SSB, is hereby conveyed to the classification of the undermentioned stations in the A.P Division as Category 'B' & 'C' stations ~~xxxxxxx~~ for the purpose of various concessions as mentioned in Annexure 'A' (other than clothing grant) of the above quoted Cabinet Secretariat letter dated 18.12.87 for a period of three year with effect from 8.11.95 of this order.

(3) N.S.A. 102-103  
APX-102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

Category 'B' Station

Category 'C' Station

- 1. Rupa - AP
- 2. Kalaktang, AP
- 3. Basar, AP
- 4. Likabali, AP
- 5. Passighat, AP
- 6. Tezu, AP
- 7. Khensa, AP
- 8. Itanagar, AP
- 9. Mukto, AP
- 10. Dirang, AP ✓
- 11. Nefra, AP ✓
- 12. Raga, AP
- 13. Taliha, AP
- 14. Palin, AP
- 15. Boleng, AP
- 16. Chowkhan, AP
- 17. Wakro, AP

- 1. Lubrang, AP
- 2. Bumla, AP
- 3. Chuna, AP
- 4. Kninzanam, AP
- 5. Muktar, AP
- 6. Ziro, AP
- 7. Zimithang, AP
- 8. Bleetang, AP
- 9. Lumla, AP ✓
- 10. Jung, AP ✓
- 11. Thrizino, AP
- 12. Baneng, AP ✓
- 13. Sagalee, AP
- 14. Nesho, AP
- 15. Damin, AP
- 16. Kronli, AP

Sd/-  
( MULK RAJ )  
Assistant Director (EA)

Copy to :-  
1. The Director of Account, Cabinet Secretariat, R.K. Puram, New Delhi

Contd .....2/-

(20/5/96) SB

2. Divisional Organiser, AP Division. A non-refundable clothing grant is admissible on posting to those stations, which are located at or higher than 3000 meters above Sea Level and in between 1500 and 3000 meters above MSL. Therefore, a proposal indicating the height of each station ( in meters only ) which are in between 1500 meters and 3000 meters above MSL and those are higher than 3000 meters above along with full justification may please be sent to this Directorate for necessary action.

- 3. DO : J&K/HP/UP/R&G/NB/SB/NA/Shillong/Manipur & Nagaland.
- 4. DIG FA Gwaldam/ T.C Sarahan/ Haflong/ Salenibarig Jammu.
- 5. Commandant, CSD&W Bhopal/ T.C Fariabad.
- 6. Accounts Officers SSB.
- 7. A-1/E-1/E-11/A-4 Branches.
- 8. Guard File.
- 9. All Dealing Assistants A-II Branch.

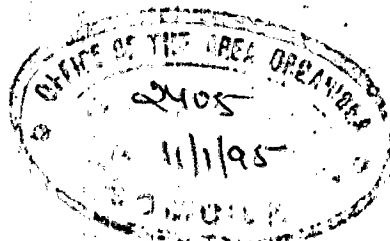
O/O THE D.O A.P DIVISION, ITANAGAR

No. NGE/F-9/95-96/ 215 / 10568

Dt. 4-1-96

Copy to :-

- 1. The Area Organisers :- Bomdila/Along/Ziro/Tezu/Khonsa for information & necessary action please. It is also requested that the required information regarding non-refundable clothing grant as asked for by the SSB Dte. (as above) may please be sent to this office early for preparation of proposal for onward submission to Dte.
- 2. The Comdt. SSB. GCs : Dirang/Basar/Tezu- for information and necessary action please.
- 3. The Comdt. WATs : Itanagar- for information & necessary action please.
- 4. The Accounts Officer, Div. HQ Itanagar- for information and necessary action please.



CL

A. B. SARKAR SECTION OFFICER.

No- 69D-4/95-96/2976-79 D.T. 16/1/96

Copy to:-

- 1) The Accounts Branch (Local) F/H.
- 2) The SAJ JARAI SEPPH and BOMDILA

NO. 9/SSB/A2/86(1)-AP  
DIRECTORATE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR, SSB,  
EAST BLOCK, V, R.K. FORAM,  
NEW DELHI- 110066.

DATED, THE, 27<sup>th</sup> AUG. 1998.

ORDER

In exercise of the powers vested in him as Head of Department, in terms of the Cabinet Secretariat letter No. A-27011/4/86-EA-II-dated, 18.12.87, the sanction of the Director, SSB, is hereby conveyed to the classification of the undermentioned stations in AP Division as Category 'B' & 'C' stations for the purpose of various concessions as mentioned in Annexure-'A' (other than clothing grant) of the above quoted Cabinet Secretariat, letter dated, 18.12.87 for a further period of three years with effect from 8.11.98 of this order:-

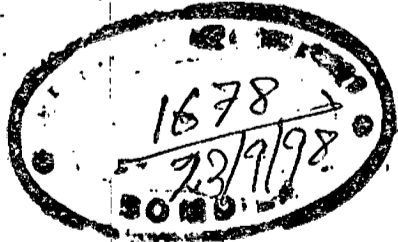
CATEGORY 'B' STATION

CATEGORY 'C' STATION

- 1. RUPA, (AP)
- 2. KALAKTANG, AP.
- 3. BASAR, AP.
- 4. LIKABALI, AP.
- 5. PASSIGHAT, AP.
- 6. TEZU, AP.
- 7. KHONSA, AP.
- 8. ITANAGAR, AP.
- 9. DIRANG, AP.
- 10. NEFRA, AP.
- 11. MUKTO, AP.
- 12. RAGA, AP.
- 13. TALIHA, AP.
- 14. PALIN, AP.
- 15. BOLENG, AP.
- 16. CHOWKHAM, AP.
- 17. WAKRO, AP.

- 1. LUBRANG, AP.
- 2. BUMLA, AP.
- 3. CHUNA, AP.
- 4. KNINZANAM, AP.
- 5. MUKTAR, AP.
- 6. ZIRO, AP.
- 7. ZIMITHANG, AP.
- 8. BLEETING, AP.
- 9. LUMLA, AP.
- 10. THRIZINE, AP.
- 11. JUNG, AP.
- 12. BAMENG, AP.
- 13. SAGALEE, AP.
- 14. NACHO, AP.
- 15. DAMIN, AP.

Contd.....2/-



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Circulate

Access

2. The Head of Department, i.e. Director, SSB, having applied the approved parameter that the places are situated between 1500 & 3000 Meters above M.S.L. hereby classify the following stations as Category 'C' stations for the purpose of clothing grant with effect from the date of issue of the order:-

STATIONS SITUATED BETWEEN 1500-3000 METERS ABOVE M.S.L.

- ✓ 1. LUMLA - 2460 Meters above MSL.
- ✓ 2. JUNG - 2449 " - do-
- 3. NACHO - 2625 " - do-
- ✓ 4. DIRANG - 1630 " - do-

*S. S. BORA*  
( S. S. BORA )  
JOINT DEPUTY DIRECTOR (EA)

Memo.No. NGS-9/98/50 Dated 14/9/98

Copy to :-

- ✓ (1) All AO's (Bomdila)
- (2) All Comdt's
- (3) Accounts Branch
- (4) GE Branch
- (5) BE Branch

For information and necessary action.

*S. S. BORA*  
16/9/98  
SUB AREA ORGANISER (H)  
DIV HQ SSB ITANAGAR

TAWANG - 3025 Mts

Annexure - 2. VI

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 245 of 1995.

Date of order : This the 14th Day of June, 1996.

Hon'ble Shri G.L. Sanglyino, Member (A)  
Hon'ble Shri D.C. Verma, Member (J)

1. Sri Bishnu Prasad Saikia  
Sanitary Inspector,  
Aviation Research Centre,  
Doomdooma.
2. Sri Dipak Nandi,  
Radio Mistri,  
ARC, Doomdooma.

... Applicants.

By Advocate S/Shri G.K. Bhattacharyya  
with G.N. Das.

-VERSUS-

1. Union of India  
represented by Cabinet Secretary,  
Department Cabinet Affairs,  
New Delhi.
2. Directorate General of Security Block  
V (East), R.K. Puram,  
New Delhi - 110066.
3. Director, Aviation Research Centre,  
Block-V (East), R.K. Puram,  
New Delhi.
4. Deputy Director,  
Aviation Research Centre,  
Doomdooma.

... Respondents.

By Advocate Shri S. Ali, Sr. C.G.S.C.

ORDER

G.L. SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doomdooma (ARC for short). Applicant

contd...

2.

No.1 is a Sanitary Inspector a post which is equivalent to deputy field officer and is below field officer. The applicant No. 2 is a Radio Mistri. The post of Mistri falls under the category of senior field assistant. This is also below field officer. The competent authority of ARC has classified Duma as a category B station with effect from 22.2.94.

2. Annexure -IV to this O.A., namely No.A.27011/4/86-EA-IE (A) dated 6.12.1987 conveyed the sanction of the president to the grant of additional concessions mentioned in the Annexure thereto to the various categories of the staff of ARC except those on deputation from the Indian Air Force. According to the Annexure Ration Allowance at the rate admissible in the BSF in peace areas is admissible upto the rank of P.O. and below in category B areas of ARC. The applicant had requested the authorities concerned to allow them the Ration Allowance but this was declined by the authorities. Hence this original application under section 19 of Administrative Tribunals Act, 1985.

3. Mr. G.K. Bhattacharyya, learned counsel for the applicants submitted that the applicants are entitled to the Ration Allowance with effect from 22.2.1994. This allowance was denied to them because of wrong interpretation of the order dated 6.12.1987 by which payment of the allowance was sanctioned. Relying on the written statement Mr. S. Ali, Sr. C.G.S.C., submitted that the applicants have made the claim on a wrong notion that Government had equated various non-executive posts with different executive cadres for all concessions. The fact however remains that the

contd...

3.

Equation of posts vide order No.A-11016/6/86 -DOI dated 28.10.1986 (Annexure-III) is for the purpose of House Rent allowance only. Further, the concession of Ration Allowance has been extended to the employees of junior executive cadre only upto the rank of field officer on the analogy of the Junior Executive staff, of R & AW and the applicants who do not fall in this category cannot get the benefit of Ration Allowance. Mr. G.K.Bhattacharyya submitted that this ground taken by the respondents is not tenable as in the case of intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the central Administrative Tribunal and the payment Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No.199/91 of this Bench.

4. We have perused the records and heard the counsel of the parties in this O.A. Letter No.A-49011/8/86-DO .1 (B) dated 10.5.1986 shows that the president is pleased to sanction 8 (eight) concessions to the various categories of staff of ARC. one of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. consequently equation of posts was ordered by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. under this order the applicants was entitled to draw House rent allowance. Under letter No.A.27011/4/86- EA-11(A) dated 6.12.1987 Additional concessions were

contd...

(13)

4.

granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who are non-executive staff. We are not impressed by such stand of the respondents. Until in the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the following :-

Sl. No.	Nature of the concession	Extent of the concession	Remarks
1	2	3	4

(A) Ration Allowance

Ration allowance upto the rank of F.O. and below at the following rates :-

Location	Rates
(1) Category B stations .	As admissible from time to time in the Border Security Force in peace areas .

(B) House Rent Allowance.

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels .

Separate orders will be issued about corresponding levels".

5.

The respondents cannot bring in what is not there or what is not intended to be there by the letter No.A 27011/4/86-EA-II (A) dated 6.12.1987 as indicated above. This letter simply clearly states that the allowance is admissible to the various categories of the staff of ARC by placing a limit upto the rank of FO and below. IN O.A. 163/91 and O.A. 179/9 of this Bench on the strength of the recommendations of the same one man Committee referred to in this O.A. Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27. .93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu in O.A. No. 381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.As. the facts in those two O.As and of the present O.A. insofar as they relate to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.As is in respect of Ration Allowance (that the personnel posted in category B locations will be entitled to Ration Allowance at nonqualifying area rate for BSF. For house rent allowance it is stipulated that House Rent Allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.94. The arrear amount shall be paid within 31.10.1996.

The application is allowed , No order as to costs.

sd/- Member (A)

sd/- Member (J)

(7) ✓

Annexure - "g"

VII

IN THE SUPREME COURT OF INDIA

CRIMINAL/CIVIL APPELLATE JURISDICTION

248256

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 1706 OF 97.

(Petition under Article 136 of the Constitution of India for special leave to appeal from the judgement and order dated 14th June, 1996 of the central Administrative Tribunal, Gauhati Bench of Gauhati in original Application No. 245 of 1995).

WITH

INTERLOCUTORY APPLICATION NO.2.

(Application for stay after notice).

Union of India & ors.

... petitioners .

-versus-

Sri Bishnu Prasad Saikia and ors.

... respondents .

(FOR FULL CAUSE TITLE PLEASE SEE SCHEDULE 'A' ATTACHED HEREWITH).

16th MARCH, 1998.

CORAM:

HON'BLE MR. JUSTICE S.C. AGARWAL

HON'BLE MR. JUSTICE S. SAGHIR ARWAD

HON'BLE MR. JUSTICE M. SRINIVASAN

Contd....P/2

2.

(48)

For the petitioners : Mr. V.V. Vaje, senior Advocate  
(M/s. Ranji Thomas and P. Parmeswaran,  
Advocates with him).

For the Respondent Nos. 1 to 87.

89-142, 144-170 : Mr. P.K. Misra, Advocate

For Respondent Nos. 88 and 143 : Mr. C.S. Srinivasa Rao,  
Advocate.

THE PETITION FOR SPECIAL LEAVE TO APPEAL AND THE  
APPLICATION FOR STAY above-mentioned being called on  
for bearing before this court on the 16th day of March,  
1998 UPON hearing counsel for the appearing parties herein  
THIS COURT DOTH ORDER that petition for special leave to  
appeal above-mentioned be and is hereby dismissed and  
consequently this court's order dated 21st January, 1997  
made in interlocutory application No. 2 above-mentioned  
granting ex-parte stay be and is hereby vacated;

AND THIS COURT DOTH FURTHER ORDER that this  
order be punctually observed and carried into execution  
by all concerned.

WITNESS the Hon'ble shri Madan Mohan punchhi,  
Chief Justice of India at the supreme court, New Delhi,  
dated this, the 16th day of March, 1998.

sd/-

(R.N. LAKHANPAL)

DEPUTY REGISTRAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 89 of 1996

Date of decision: This the 17th day of July 1998

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

1. Shri Rajen Rajkhowa,  
Pharmacist, Aviation Research Centre,  
F.R.U., Numaligarh, Golaghat.
  2. Shri Atul Chandra Baruah,  
L/A Aviation Research Centre,  
F.R.U., Numaligarh, Golaghat.
- By Advocates Mr G.K. Bhattacharyya and  
Mr G.N. Das. ....Applicants

- versus -

1. The Union of India, represented by the  
Cabinet Secretary,  
Department of Cabinet Affairs,  
New Delhi.
2. The Director General of Security Block-V(East),  
New Delhi.
3. The Director, Aviation Research Centre,  
Block-V (East),  
New Delhi.  
The Deputy Director,  
Aviation Research Centre,  
Doomdooma.  
By Advocate Mr A.K. Choudhury, Addl. C.G.S.C. ....Respondents



O R D E R

BARUAH.J. (V.C.)

The applicants have filed this present application seeking certain directions by this Tribunal to the respondents.

2. At the relevant time the applicants were working in the Aviation Research Centre, Field Research Unit, Numaligarh. This Aviation Research Centre is a department of the Government of India directly under the Cabinet Secretariat. The grievance of both the applicants are same.

3. The applicants state that like them there are other similarly situated employees, as mentioned in Annexure I, who are also entitled to the benefits.

4. By Annexure III letter dated 28.10.1986 the Deputy Secretary (SR), Government of India, informed the Director, Aviation Research Centre that House Rent Allowance, as admissible to the executive cadres will be admissible to the personnel of other cadres also of the corresponding levels. According to the applicants they are personnels of other cadres of corresponding levels. Thereafter, ration allowance was also given as per Annexure IV letter dated 6.12.1987 issued by the Deputy Secretary, Government of India, to the Director, Aviation Research Centre, New Delhi. On the basis of Annexure IV letter the applicants and other similarly situated persons are entitled to ration allowance which was, however, denied to them. Hence the present application.

We have heard Mr G.K. Bhattacharyya, learned counsel for the applicants and Mr A.K. Choudhury, learned Addl. C.G.S.C. Mr Bhattacharyya submits that the present case is squarely covered by this Tribunal's order dated 14.6.1996 passed in original application No.245 of 1995. The learned counsel further submits that against the said judgment the respondents (in that case) approached the Apex Court by filing Special Leave Petition No.1706/97 which was dismissed by the Apex Court by order dated 16.3.1998. Mr A.K. Choudhury also confirms the same.

*[Handwritten signature]*



5. On hearing the learned counsel for the parties and following the decision of this Tribunal passed in O.A.No.245 of 1995, I dispose of this application with direction to the respondents to pay ration allowance with effect from 22.2.1994 and the arrears must be paid as early as possible, at any rate within a period of three months from the date of receipt of this order.

6. The application is accordingly disposed of. No order as to costs.

Sd/- Vice-Chairman

Certified to be true Copy  
ਸਹਿਤ ਸਹਿਤ

*[Signature]*  
10/8/98

By the Officer (J)  
10/8/98



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 103 of 1999.

Date of Order : This the 8th Day of September, 1999.

The Hon'ble Mr G.L.Sanglyine, Administrative Member.

Shri N.Venugopal and 69 others .

All the applicants are serving in the S.S.B., Itanagar in Arunachal Pradesh. . . Applicants.

By Advocate Sri G.N.Das.

- Versus -

1. Union of India,  
represented by the Cabinet Secretary,  
Department of Cabinet Affairs,  
Bikaner House,  
Sahjahan Road, New Delhi and 4 others . . . Respondents.

By Advocate Sri B.S.Basumatary, Addl.C.O.S.C

ORDER

G.L.SANOLYINE, ADMN.MEMBER,

All these 70 applicants in this Original Application are employees in the Special Service Bureau (SSB for short), Itanagar, Arunachal Pradesh. They were permitted to pursue this Original Application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Retention allowance was granted to the personnel of the rank of Field Officers and below serving in the locations categorised as 'B' and 'C'. The applicants stated that they are in the rank of Field Officers and below. By order dated 8.11.1994 certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various concessions granted to the employees. In the said order Itanagar was categorised as 'B' station and its categorisation was renewed for a further period of 3 years with effect from 8.11.1998. They claim that consequent to the categorisation of Itanagar station as a 'B' station the

contd..2

employees of the SSB serving in Itanagar become eligible for getting the ration allowance from 8.11.1994. However, according to them, for some inexplicable reasons the respondents denied the allowance to the applicants in a most illegal and arbitrary manner. Consequently they submitted representations praying for payment of the allowance to them. But there was no response from the respondents. They submitted that in the case of employees of the Aviation Research Centre, Doondooma the Tribunal directed payment of Ration Allowance in the order dated 14.6.1996 in O.A.No.245 of 1995, order dated 17.7.1998 in O.A.No.89 of 1996 and order dated 21.4.1999 in O.A.No.228 of 1998. The executive cadre of the SSB Itanagar were also granted ration allowance. They submitted that they are similarly situated with the employees of the Aviation Research Centre and the executive cadre of SSB, Itanagar and have prayed that the respondents may be directed to allow them ration allowance with effect from 8.11.1994.

2. The respondents have contested the application and submitted written statement. According to them the applicants are holding non-executive cadre in the SSB, Arunachal Division and the ration allowance is not admissible to them. The ration allowance is admissible only to the executive staff of the rank of Field Officer and below posted in category 'B' or 'C' station. They also submitted that the orders of the Tribunal in the case of Aviation Research Centre cannot be extended to the applicants in this O.A. who were not applicants in those Original Applications decided by the Tribunal. This is also the view taken by the respondents in their Office Memorandum dated 19.2.1999, Annexure-R to the written statement.

3. I have heard learned counsel of both sides. Mr O.N.Das, learned counsel for the applicants submitted that according to the equation of posts and the orders of the Tribunal in


respect of the Aviation Research Centre relied on by the applicants, the applicants are entitled to the ration allowance. Mr B.S.Basumatary, learned Addl.C.G.S.C for the respondents did not dispute the contention of Mr Das. I have perused the application as well as the judgments in the 3 Original Applications relied on by the learned counsel for the applicants, particularly, judgment at para 4 of the order dated 14.6.1996 and judgment at para 3 of the order dated 21.4.1999 in which detail discussions and reasons for allowing payment of ration allowance in those cases had been recorded. I am of the view that the applicants in the O.A. presently under consideration are similarly situated with the applicants in those cases and the judgments in those O.As covered the case of the applicants in the present O.A. I therefore, direct the respondents to pay ration allowance to the applicants with effect from the date the allowance became admissible to Itanagar on the strength of order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their actual posting in Itanagar, whichever is later. The payment of the arrear amount as admissible to each applicant shall be made by the respondents within 90 days from the date of receipt of this order.

Application is disposed of. No order as to costs.

Sd/-MEMBER (Adm)

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Join

  
 Deputy Registrar (A)  
 Central Administrative Tribunal  
 Guwahati Bench  
 11/1/3

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI Bench

Original Application No. 367 of 1999

Date of decision: This the 12th day of January 2000

The Hon'ble Mr. G.L. Sanglyine, Administrative Member

Shri Manik Sapkota and 36 others ...Applicants

All the applicants are non-executive staff serving in the Office of the Divisional Organiser, S.S.B., Shillong, Meghalaya.

By Advocated Mr G.K. Bhattacharyya, Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.

2. The Director General of Security, Block-V (East) R.K. Puram, New Delhi.

3. The Director, S.S.B., Block-V (East) R.K. Puram, New Delhi.

4. The Divisional Organiser, S.S.B., Shillong, Meghalaya.

...Respondents

Advocate Mr B.S. Basumatary, Addl. C.G.S.C.

.....

ORDER

G.L. SANGLYINE (ADMINISTRATIVE MEMBER)

The 37 applicants are permitted to pursue this application jointly under Rule 4(5)(a) under Central Administrative Tribunal (Procedure) Rules, 1987.

All the applicants are non-executive personnel of the Special Service Bureau (SSB for short), working under the Divisional Organiser, SSB, Shillong, Meghalaya. Shillong was declared as a category 'B' station with effect from 27.4.1992 for the purpose of grant of various concessions as mentioned in the annexure of the Cabinet



Se retariat order dated 18.12.1987, Annexure I, and it was extended from time to time, the latest one being upto 26.4.2001. Ration Allowance is one of the allowances mentioned in Annexure I of the said letter No.A.27011/4/86-EA-11 dated 18.12.1987. This Tribunal had issued order dated 14.6.1996 in O.A.No.245 of 1995 and order dated 17.7.1998 in O.A.No.89 of 1996 in respect of employees of Aviation Research Centre. It was also decided on 8.9.1999 in O.A.No.103 of 1999 in the case of the employees of SSB, Itanagar. In all these orders ration allowance was allowed. Relying on these orders of the Tribunal the applicants submitted representations before the authorities of the respondents praying for payment of ration allowance. The respondents, however, denied the allowance to the applicants on the ground that the orders of the Tribunal are applicable only to the applicants in those O.A.s and not to the present applicants who were not parties to the earlier O.A. However, it was also intimated that the matter was under consideration and the decision will be communicated. The applicants did not wait for the result of such decision, if any. They have submitted this O.A. In this application they have prayed that they be granted the benefit of ration allowance with effect from the date from which Shillig was categorised as 'B' Station, namely, 27.4.1992. In support of the claim they have relied on the orders of the Tribunal as mentioned above. The respondents have contested the application and submitted written statement.

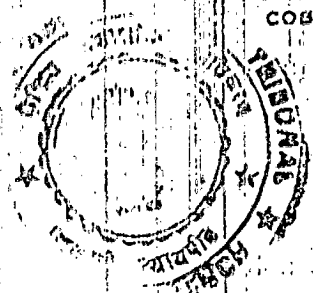
I have heard the learned counsel of both sides. This matter is similar with the case of the employees of SSB, Itanagar, namely, Shri N. Venugopal and 69 others vs- Union of India and others (O.A.No.103 of 1999) in which vide order dated 8.9.1999 this Tribunal had directed the respondents.....

: 3 :

respondents to pay ration allowance to those applicants with effect from the date the allowance became applicable to Itanagar. In the case of the employees in Itanagar, the ration allowance was admissible from 8.11.1994 when certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various allowances and concessions granted to the employees. Now, in the case presently under consideration, the ration allowance became admissible to the employees of Shillong with effect from 27.4.1992, i.e. from the date Shillong was classified as category 'B' station for the purpose of the various concessions mentioned in the letter dated 18.12.1987.

4. In the light of the above the respondents are directed to pay the applicants ration allowance from 27.4.1992 onwards within four months from the date of receipt of this order.

5. The application is disposed of. No order as to costs.



nkm

Sd/MEMBER (ADM)

Certified to be true Copy

प्रमाणित प्रतिलिपि

*[Handwritten Signature]*  
24/11/2000

Section Officer (J)

अनुमान अधिकारी (न्यायिक शाखा)  
Central Administrative Tribunal  
केन्द्रीय प्रशासनिक आयोग  
Guwahati Bench, Guwahati-1  
गुवाहाटी बेंच, गुवाहाटी-1

*[Handwritten Signature]*  
24/11/2000

No. AC-3(B)/98-99/ 467  
Directorate General of Security  
Office of the Area Organiser, SSB  
Bomdila, Kameng Distt. (West)  
Arunachal Pradesh

Dated the 14 Feb'99.

To  
The Divisional Organiser,  
A.P. Division, SSB)  
Itanagar.

Sub : Proposal for grant of Ration Allowance  
to the Min. staff posted in Bomdila Area

Sir,

In inviting reference to the Cabinet Secretariat's sanction order No. A-270011/ ~~maxed~~ 4/86-E-II-1483, dated 16-6-98 and CAT Guwahati Bench order dated 14-6-96 issued on OA No. 245-95 under which 167 Ministerial Staff of ARC Doom Dooma have already been granted Ration Allowance with effect from 22-4-1994. But, All the Ministerial Staff posted in Bomdila area have been deprived of said facility although Ministerial staff of ARC, Doom Dooma are enjoying said facility wef. 22-4-94 as per above orders.

2. Since SSB Organisation and ARC Organisations are the Sister Organisations and both are Governed by the Directorate General of Security under the Cabinet Secretariat, R.K.Puram, New Delhi.

3. Further, Bomdila area has been categorised as 'B'/'C' Stations in terms of Cabinet Sectt.'s letter No. A-27011/4/96-EA-II dated 18-12-87 and all Executive staff of Bomdila area in A.P. Division are also drawing Ration Allowance since long.

4. In view of above, it is therefore, requested kindly to take up the above matter with higher authorities expeditiously so that Ministerial Staff of Bomdila Area may also get the same facility of Ration Allows. wef. 22-4-1994 as ARC Doom Dooma and Executive Staff of SSB, A.P. Division are enjoying please.

Yours faithfully,

Encl: [unclear]

AREA ORGANISER : SSB  
BOMDILA

**- GS - ANNEXURE - XII**

1211  
559-570

No. 30/SSB/A2/97(17)  
DIRECTORATE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR: SSB,  
EAST BLOCK, V, RK PURAM,  
NEW DELHI-110066.

Dated, the, 19th Feb. 1999.

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12/18/99

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MEMORANDUM

Subject: GRANT OF RATION ALLOWANCE TO THE MINISTERIAL STAFF  
POSTED AT CATEGORY 'B' & 'C' STATIONS.

.....

Please refer to your Memo No. NGE/F-9(C)/98-99/6 dated, 2.2.99 forwarding application of 49 non-executive personnel on the subject mentioned above.

2. In our earlier proposal, we have already explained to Cabinet Secretariat that on the basis of judgement of Hon'ble Court, the Cabinet Secretariat, have sanctioned ration allowance to Shri B.F. Saikia and other 157 non-executive personnel posted to ARC, Doom-Dooma vide their order No. A-27011/4/96-EA-11-1489 dated, 16.6.98. The Cabinet Secretariat, in turn, had referred the case to Integrated Finance Unit, who have observed that the non-executive personnel of ARC(Doom-Dooma), who are the applicants of OA No. 245/95 in CAT, Guwahati, are only drawing the ration allowance in accordance with the judgement of CAT and order issued by the Cabinet Secretariat, vide order dated, 16.6.98. The ration allowance is not admissible to the non-applicants of the OA. As such, the analogy cannot be considered as convincing reason and unable to support our proposal. However, we have again taken up the matter with the Cabinet Secretariat, whose decision is still awaited. The decision will be communicated to you as and when received.

① SF  
② para

AIC/SDC

S.S. Bora  
( S.S. Bora )  
Joint Deputy Director (EA)

To,  
The Divisional Organiser,  
AP, Itanagar.

Copy to:- For information:-

- 1. Divisional Organisers: NW/Shillong/MBH/SB/NB/R&G Division.
- 2. DIsG: TC Sarahan/Haflong/Gwaldam/Salonibari/Jammu.

Joint Deputy Director (EA)

Attested by  
Shyam Choudhury  
Advocate  
8/2/2000

OFFICE OF THE DIVISIONAL ORGANISER:SSB:A.P.DIVISION

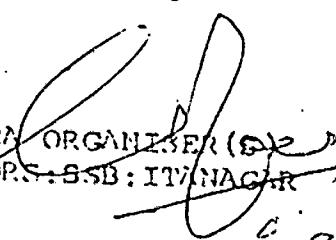
No.NGE/F-9(C)/96-99/ 4.3

Dated: 9/3/97

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Copy to:-

- 1. The Area Organisers:SSB:Bomdila/Ziro/- for information and necessary action.
- 2. The Comdts:SSB:CC:Dirang/Basar/Tezu - -do-
- 3. The Comdt, WATS, Itanagar - -do-
- 4. The Acctts Officer,Div.HQ,Itanagar - -do-

  
 AREA ORGANISER (S)  
 DIV. HQS:SSB:ITANAGAR

4.3

*attested by*  
*Sikham Choudhury*  
*Advocate*  
*2/2/2000*

3. 11/99  
R.A.

12291/3/4

No. 9/SSB/12/86(I)-Shillong.  
DIRECTORATE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR, SSB,  
EAST BLOCK, V. RK PURAM,  
NEW DELHI-110066.

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Dated, the, 2<sup>nd</sup> Nov. 1999.

MEMORANDUM

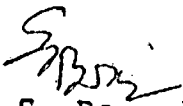
Subject: Grant of Ration Allowance to the Ministerial/other staff posted at Category 'B' & 'C' stations.

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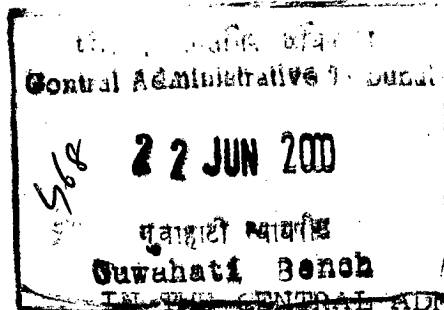
Please refer to your Memo No. E.1/1-82/SP/99/2242 dated 20.10.99 on the subject mentioned above.

2. We have already explained the position vide our memo of even number dated, 27.10.99. However, it is again reiterated that the applicants are not the petitioners in the various judgement issued by CAT. As such, they are not entitled to the grant of ration allowance as per judgement of CAT. However, we have again taken up the matter separately for the grant of ration allowance to the non-executive personnel.

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copy to  
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info +  
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to Div HQs.  
2099  
11/11/99

  
( S.S. Bora )  
Joint Deputy Director (EA)

To,  
The Divisional Organiser,  
Shillong Division,  
Shillong.



GUWAHATI BENCH

GUWAHATI

In the matter of

O.A No.47/2000

Sh. K.C.Singha and others - Applicants

Versus

Union of India and others - Respondents

IN THE MATTER OF

Written statement for and behalf  
of the Respondents 1 to 5.

1. That with regard to the statements made in paragraph No.3(1) of the application, this deponent begs to submit that the Cabinet Secretariat vide their order No.A-27011/4/86-EA-II dtd 18.12.87 have granted various concessions to the employees posted at category 'B' & 'C' stations. The Head of the Deptt. has been authorised to declare certain stations or assignments if he feels that such stations/assignments have become specifically hazardous and there is a specific increase of threat to the personnel and/or premises, they can determine on merit the criteria of hardship to the period for which such locations may be categorised as belonging to category 'B' & 'C' stations after recording the reason in writing. Director, SSB being the head of the Deptt. has declared Bomdila and other places East and West Kameng District of Arunachal Pradesh Division as Category 'B' & 'C' stations for the various concessions

Contd.P/2

wef 18.12.87 vide Cabinet Sectt. order No.A-27011/4/86/EA-II and SSB Dte. order No.9/SSB/A-2/86(1)-AP/3433 dtd 8/11/94 wef 08.11.94. The Cabinet Sectt. while sanctioning various concessions to SSB personnel have mentioned that the ration allowance to the executive staff of the rank of Field Officer and below on posting to category 'B' & 'C' stations would be admissible on BSF pattern. There is no mention that the same concessions would be applicable to the non-executive personnel of SSB. Therefore, the applicants are not entitled to claim the concession.

2. That with regard to the averments made in paragraph No.3(2) and 3(3) of the petition this deponents has no comments to submit.

3. That with regard to the statements made in paragraph 3(4) of the O.A this deponent beg to submit that it is a matter of record, hence this deponent has no comments to submit on this issue.

4. That with regard to the averments made in paragraph No.3(5) of the O.A. this deponent submits that the equation of posts has been made as listed as Annexure-II of the O.A of the Cabinet Sectt.order No. A-11016/6/86-DD-1 dtd 28.10.86 in various cadres of the corresponding level in the A.R.C to that of executive cadres exclusively for the purpose of payment of H.R.A as admissible to the executive cadre. Therefore, it is clear that the equation of posts between non-

executive and executive cadre is meant for the purpose of H.R.A only.

5. That with regard to the averments made by the applicants vide paragraph 3(6) of the O.A this deponent begs to submit that the Director, SSB being Head of the Deptt. has declared certain stations of East and West Kameng District of Arunachal Pradesh as Category 'B' & 'C' Stations for the grant of various concessions sanctioned by Cabinet Sectt. order dtd 18.12.87. The Cabinet Sectt. order dtd. 18.12.87 clearly stipulates that Ration allowance as admissible to the executive cadre up to the rank of Field Officer and below. Thus non executive personnel working at different stations of East and West Kameng Districts of Arunachal Pradesh are not entitled to Ration Allowance.

6. That with regard to the statements made by the applicants in paragraph 3 (7) of the O.A this deponent submits that as already stated in para-5 above that Cabinet Sectt. order dtd 18.12.87 clearly stipulates that Ration Allowance will be admissible to the Executive Cadre of the rank of Field Officer and below. The equation of post is meant for the purpose of HRA and not for the purpose of ration allowance as mentioned by the applicants. Therefore the allegation raised by the applicants is vehemently denied.

7. That with regard to the statements made in paragraph 3(8) of the O.A this deponent begs to submit that it is correct that non-executive personnel of ARC working in Doomdooma are getting ration allowance on the basis of the Central Administrative Tribunal, Guwahati Bench judgment dtd 14.6.96. Therefore, it is not possible to extend it to SSB personnel, as they are not the applicants of the O.A No.245/95.
8. That with regard to the statements made in paragraph No.3(9) & 3(10), 3(11) & 3(12) of the O.A this deponent has no comments as the same are matters of record.
9. That with regard to the statements made in paragraph No.3(13) & 3(14) of the O.A by the applicants this deponent begs to submit before the Hon'ble CAT that on the basis of the CAT, Guwahati Bench judgment the matter was taken up by the SSB Dte with the Cab, Sectt to extend the benefit to the non-executive personnel posted at Category 'B' and 'C' Stations. However on the basis of extant orders the Cab Sectt did not agree with the proposal.
10. That with regard to the statements made in paragraph 3(15) of the O.A. this deponent begs to submit that it is correct that the judgment of the Hon'ble CAT, Guwahati is only applicable to the applicants and not to others. In the absence of any rule of the Government it is not possible to extend the benefit of ration allowance to the non -executive personnel of SSB working in Category 'B' and 'C' stations.

Grounds for Relief with legal provisions

11. That with regard to the statements made in paragraph No.5(1) of the O.A this deponent begs to submit that in absence of clear orders of the Govt of India the ration allowance cannot be made admissible to the non-executive personnel of SSB posted at Category 'B' and 'C' stations.

12. That with regard to the statements made in paragraph 5(ii) of the O.A. this deponent begs to submit that the judgment of the Hon'ble CAT, Guwahati is not applicable to the other personnel posted at category 'B' and 'C' stations. The benefit of ration allowance could not be extended to them in the absence of Govt.order on the subject.

13. That with regard to the averments made vide para 5(iii) of the O.A. reply submitted vide para 11 & 12 above is reiterated here for the sake of brevity.

14. That with regard to the averments made in para 5(iv) of the O.A this deponent has no comments.

15. That with regard to the averments made in para 5(v) of the O.A it is reiterated that in absence of Govt orders, it is not possible to grant ration allowance to the non-executive personnel of SSB working in category 'B' and 'C' stations.

16. That with regard to the averments made in paragraph 5(vi) of the O.A it is submitted that the matter has again been taken up with cab. Sectt to

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reconsider SSB Dte's proposal for extending the benefit of ration allowance to the non executive personnel working in category 'B' and 'C' stations. However Cabinet Sectt. are unable to support the proposal for extension of benefit of ration allowance to non-executive staff of SSB posted in 'B' and 'C' stations extending such benefits is not covered under any rule of the Government.

Details of Remedies exhausted

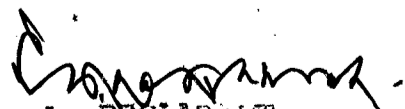
17. That with regard to the statements made in paragraph No.6 of the O.A this deponent has no comments as the same are matter of record.

18. That with regard to the avernments made in paragraph No.8 of the O.A this deponent reiterates that it is not possible to issue orders for drawal of ration allowance in respect of non executive staff in the absence of specific orders after declaring places of East and West Kameng District as category 'B' and 'C' stations as per the order mentioned ibid.

Verification

I, Santosh Kumar Chakrabarti, Dy. Inspector General, Special service Bureau, Arunachal Pradesh Division, Itanagar do hereby verify that the statements made in paragraph No.1,2,4,5,6,7,9,10,11,12,13,14,15,16 & 18 of the written statement are true to my knowledge, those made in paragraphs No.3,8 & 17 being matter of record are true to my information aerived therefrom and those made in the rest are humble submission to the Hon'ble Tribunal.

And I sign this verification on this 14<sup>th</sup> day of June 2000.

  
DECLARANT  
Dy. Inspector General  
SSB A.P. Division  
Itanagar